

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 136 of 2017 (SZ)**

**Appellant (s)**

Tamil Nadu Small Mine Owners Federation, Rep. By its General Secretary, J. Mohan Kumar, Annathanapatty, Salem.

**Respondent (s)**

- Vs**
1. The Secretary, Ministry of Environment, Forests & Climate Change, Government of India, New Delhi.
  2. The State Level Environment Assessment Authority, rep by its Member Secretary, Chennai.
  3. The Principal Secretary Industries Dept. Fort St. George Chennai.
  4. The Commissioner, Dept. of Geology & Mining, Chennai.

**Legal Practitioners for Appellant (s)**

M/s V. Suthakar, K.S. Viswanathan  
N. Anantha Kaitha, T. Hema Latha  
M. Gopi

**Legal Practitioners for Respondent (s)**

M/s G.M. Syed Nurullah Sheriff  
for R1 & R2  
M/s E. Manoharan for R4

Note of the Registry	Orders of the Tribunal
Item No.30	<p>Date: 14<sup>th</sup> November, 2017</p> <p>Mr. Syed Nurullah Sheriff, the learned counsel appearing for MoEF &amp; CC submitted that about 1500 applications have been received by the State Level Environment Impact Assessment Authority (SEIAA) all over India and it is yet to be corrected and decided.</p> <p>Learned counsel appearing for the applicant submitted that</p>

the application is not submitted before the MOF and it is before the SEIAA.

Mr. Syed Nurullah Sheriff, the learned counsel also appears for the SEIAA submitted that there is no instruction on this aspect.

If the application is pending before the SEIAA, the SEIAA shall dispose the same in accordance with law.

List the main application on 19.12.2017.

.....,JM  
(Justice M.S.Nambiar)

.....,EM  
(Shri P.S. Rao)

